

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/4815/2020

This the 25th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Ahad Sheikh and Others.

.....**Applicants**

(Advocate:- Mr. M.A. Qayoom – not present)

Versus

State of J&K & others.

.....**Respondents**

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 01.03.2021, nobody had joined the video conference on behalf of the applicants and today also none appears for the applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicants.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Anand...